

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:5140
ANSWERED ON:24.04.2015
CONVERSION OF RANIKHET CANTONMENT INTO MUNICIPALITY
Tanta Shri Ajay

Will the Minister of DEFENCE be pleased to state:

- (a) whether any State Government has authority under section 4 of Cantonment Act, 2006 to exclude from the cantonment any area;
- (b) if so, the details thereof;
- (c) whether the Government proposes to convert cantonment area in Ranikhet fully or partially into a full-fledged municipality; and
- (d) if so, the details thereof along with the criteria for converting such land into municipality?

Answer

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

- (a) No, Madam.
- (b) Not applicable.
- (c) & (d): There is no such proposal under consideration in the Ministry.